

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail [mentioning.phc-bih@gov.in](mailto:mentioning.phc-bih@gov.in)

The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied –up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

**Mentioning matters regarding urgent hearing of pending cases:**

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
<b>(From 12:00 Noon of 05.01.2022 to 12:00 Noon of 06.01.2022)</b>					
<b>Civil Matters</b>					
1.	Prakash Chandra Agrawal 9835021035	M/S Vijay Kumar Verma	CWJC No. 21035	Petitioner is running a refreshment room at Narkatiyaganj Railway Station since last 40 yrs having catering license from opposite party, regularly paying license fee. In spite of the fact that Hon'ble Apex Court has pleased to direct the opposite party to renew the license, opposite party have published tender notice inviting fresh tender to operate refreshment room run by the petitioner, for which the last date of opening financial tender is 07.01.2022.	May be mentioned before the respective Bench only where the matter is listed
2.	Arun Kumar 9431202317	Chandrika Prasad	MJC No. 1496 of 2019 (Restoration)	This MJC No. 1496 of 2019 has been filed for restoration of CWJC No. 6058 of 2015 which has been dismissed for default ..... due to non-prosecution matter related to Bank promotion matter. Hence, this case may kindly be listed for restoration.	To be Listed for restoration
3.	Dipak Kumar	Arun Kumar Mishra and others	CWJC No. 8997 of 2020, CWJC No. 288 of 2021, CWJC No. 1194 of	As per the circular of the government, as interpreted by this Hon'ble Court, the maximum age limit for	Office to verify and comply the judicial order

			2021	<p>appointment on any post is to be governed by the said circular but the examination taking body i.e., Bihar SSC, given its own interpretation to the said rules, which has been negated in various judgements/orders of this Hon'ble Court. The Counselling for appointments on the post of Ayush doctors is to be held within 2 weeks and the petitioners are not being permitted to fill up form.</p> <p>By order dated 01.11.2021, these cases are directed to be listed on 17.11.2021.</p>	
4.	Amarendra Kumar Singh 9835782084	Umesh Kumar and others	CWJC No. 1852 of 2021	<p>This case is similar matter vide CWJC No. 10829 of 2021 Anirudh Jha Vs. State of Bihar and others listed before your Lordships Hon'ble Mr. Justice P.B. Bajanthri at the Serial No. 2033 dated 03.01.2022 in consolidated list. So, may be listed along with CWJC No. 1852 of 2021, listed before your Lordships Hon'ble Mr. Justice P.B. Bajanthri at the Serial No. 595 dated 03.01.2022 in consolidated list, at the earliest.</p>	May be mentioned before the respective Bench only where the matter is listed
5.	Niranjan Kumar 9199527423	Abhay Singh	CWJC No. 12812/2019	<p>That this petitioner has not joined although similarly situated persons have already been joined by the order dated 18.05.2021 of this Hon'ble Court passed in CWJC No. 10857 of 2019 and the matter relates to the selection and appointment for the post of Cooperative</p>	No Urgency

				<p>Extension Officer and other different posts and this petitioner has obtained more marks than the successful candidates, who have already been joined but clue to so called SIT Case relating to Agamkua PS Case No. 44 of 2017 dated 04.02.2017, he has not joined.</p> <p>So, after seeing the urgency of this case, it may be listed before any appropriate bench for hearing in the interest of justice.</p>	
6.	Jay Prakash Sharma 9507832265	M/S Pawansut Construction, Proprietor, Abhishek Kumar Singh	CWJC No. 18745 of 2018, CWJC No. 18738 of 2018, CWJC No. 18727 of 2018	These are similar writ above name and number. The Bank will take coercive action against the petitioner as per the agreement between the Bank and the petitioner. Attached agreement letter.	No Urgency
7.	Subesh Sharma 7542957271	Amila Devi	C. Misc. No. 384 of 2020	The petitioner is poor lady, arrear of maintenance amount to petitioner in terms of order dated 21.01.2009 passed in Misc. Case No. 178 of 2008 (U/s 125 of Cr.P.C.) by the Principal Judge of Family Court, Saharsa, which is not paid by the respondent since the date of Judicial Order dated 21.01.2009, and now going to be retire for the service.	No Urgency
8.	Alok Kumar Singh 9835486873	Poonam Devi	CWJC No. 16563 of 2019	The license of Kisan Seva Kendra of petitioner has been cancelled on the ground that she has not completed the instant work within prescribed period.	No Urgency
9.	Alok Kumar Singh 9835486873	Sushil Prasad Sah @ Sushil Sah	CWJC No. 810 of 2019	The Circle Officer, Barhara, Kathi issued direction to demolish	To be Listed

				the construction over the property in question. Kindly heard this matter.	
10.	Alok Kumar Singh 9835486873	Chandra Shekhar Azad and others	MJC No. 462 of 2021	The order passed by the Writ Court has not been complied by the Opposite Party. Kindly list the present case before the any appropriate Bench of this Hon'ble Court.	No Urgency
11.	Alok Kumar Singh 9835486873	Aruti Kumari	CWJC No. 2636 of .....	Petitioner service has been terminated without any show-cause notice as she has been posted constable. Kindly heard the matter.	Year of Case not disclosed
12.	Bimal Kumar 9430828756	Anjali Kumari	CWJC No. 4306 of 2019	That the present writ filed dated 06.11.2019 against order dated 30.08.2019 in pending in CWJC No. 4306 of 2020, present writ filed by while the selection of the petitioner as anganwari sevika was recommended to discharge.	No Urgency
13.	Madan Kumar 9771402314	Bijay Kumar Singh	CWJC NO. 160 of 2022	Illegal and Arbitrary Increase In Rent –The petitioner is the Jr. Engineer (Mech.) in PHED Department and was deputed at BUIDCO. The Respondent authority in most illegal manner has issued direction for recovery of 1st Revised ACP Rs. 596,354/- from the petitioner on the pretext that the petitioner has wrongly been granted 1st revised ACP and Rs. 54,685/- arrear towards deputation in Patna due to clerical mistake. The petitioner is due for retirement in Jan-22. The case may be listed and heard out of turn.	No Urgency
14.	Vivek Kumar singh	Madan Singh @ Madan	CWJC No. 15191 of 2018	Petitioner is old aged about 78 years suffering	No Urgency

	9334699853	Prasad Singh		from several ailments. Petitioner has retired from service on 31.07.1997 and due to wrong fixation of basic salary his pension and other retiral benefit has been wrongly calculated. Hence, his case may be heard on priority basis.	
15.	Bibhakar Tiwary 9431662538	Braj Bhushan Sharma	CWJC No. 8161 of 2019	The PDS license of the petitioner has been cancelled in utter violation of Rule 27 (ii) of the Bihar Targeted Public Distribution (Control) order, 2016 thereby snatching his only source of livelihood since 31.08.2017.	No Urgency
16.	BINOD KUMAR SINGH 9431830266	M/S GSR Agro Mills Pvt. Ltd. & Another	C.W.J.C. No.- 1185 of 2017	For issuance of writ of mandamus for directing/commanding the respondent authorities i.e., Bank of India to release the loan amount as sanctioned by the respondent bank vide letter dated 05.12.2015 issued by respondent no. 7 by which a composite loan of Rs. 630 Lakh (T/L rupees 41S lakh and C/C Rs. 215 lakh has been sanctioned in favour of petitioner no. 1. As on today, the BIADA is asking to pay the amount to the tune of Rs.35, 78,230/-as dues of the land. The petitioner is facing hardships as 3.5 crores has been put in by the petitioner -company but loan has been withheld despite of approval given by the legal scrutiny report. As on today, the BIADA is asking to pay the	No Urgency

				amount to the tune of Rs.35,78,230/-as dues of the land. Hence the matter be heard and considered by your lordships. The petitioner is ready to furnish all documents as per the requirement of bank authorities. Now the BIADA has issued a letter to take back the land 17.12.2021. The same is attached for kind perusal. Hence mylords please hear the matter	
17.	Bibhakar Tiwary 9431662538	Binod Kumar Rai	CWJC No. 9088 of 2019	The PDS license of the petitioner has been cancelled on 10.04.2017 in a most arbitrary manner thereby snatching the only source of livelihood of the petitioner.	No Urgency
18.	Kaushalesh Choudhary 9934003985	Arvind Kumar @ Arvind Kumar Das	MJC No. 2029 of 2021 (Tied-up Matter)	The aforesaid case was listed in the daily cause list dated 22.12.2021 as tied-up matter at Sl. No. 51, but the learned counsel of State has not appeared, therefore, the said case was simply passed over, by the Hon'ble Court. I Have also received message that the next listing date is 05.01.2022. But, on that day the case has not been listed. Therefore, it is being requested that the said case should be listed on 12.01.2022.	Office to verify
19.	Madhav Jha 9973056271	M/S Kumar Mettal Works Industry	CWJC No. 16225 of 2007	Aforesaid case may remand/back to the concerned respondent/s with a direction to dispose the matter/representation according to law.	No Urgency
20.	Nalin Kumar 9386065343	Shrikant Kumar	CWJC No. - 2477 /2021	It is humbly submitted that the Petitioner was appointed as TET qualified Niyojit Teacher under	May be mentioned before the respective Bench only

				<p>Untrained Category. He has successfully completed his Training Course from the National Institute of Open Schooling (in short NIOS); but the NIOS is not issuing concerned certificate; thus, the Petitioner is still in untrained position. Meanwhile, the Director, Primary Education, Bihar issued Letter No. -978 dated 13-11-20; whereby it has been directed to all DEO to initiate the process of termination of untrained teachers. Thus the salary of the Petitioner has been stopped from more than 12 months. In the similar case bearing CWJC No. -8346/2019 vide order dated 13-08-2019; the Respondents are restrained from terminating the service of the Petitioner (Order dated 13-08-2019 annexed). Therefore, it is prayed that kindly, accept the prayer of the Petitioner for early hearing otherwise the Petitioner would be terminated from the post of Block Teacher.</p>	where the matter is listed
21.	Nalin Kumar 9386065343	Ravi Ranjan Pathak	CWJC No. -295/2021	<p>It is submitted that the Petitioner was appointed as TET qualified Niyojit Teacher under Untrained category. Further, he has successfully completed her Training Course from the National Institute of Open Schooling (in Short NIOS); but the NIOS is not issuing concerned certificate; thus, the</p>	May be mentioned before the respective Bench only where the matter is listed

				<p>Petitioner is still in untrained position. Meanwhile, the Director, Primary Education, Bihar issued Letter No. -978 dated 13-11-20; whereby it has been directed to all District Education Officer to initiate the process of termination of those teachers; who has not acquired status of trained teacher and thus, the salary of the Petitioner has been stopped from approx Six months, during this Covid-19 pandemic and the whole family or the Petitioners are on the verge or starvation. In the similar case bearing CWJC No. -8346/2019 vide order dated 13-08-2019; the Respondents are restrained from terminating the service of the Petitioner (order dated 13-08-2019 annexed). Therefore, it is prayed that kindly, accept the prayer of the petitioner for early hearing otherwise the Petitioner would be terminated from the post of Block Teacher.</p>	
22.	Nalin Kumar 9386065343	Chandan Kumar	CWJC No. - 10/2021	<p>It is submitted that the Petitioner was appointed as TET qualified Niyojit Teacher under Untrained category. Further, he has successfully completed her Training Course from the National Institute of Open Schooling (in Short NIOS); but the NIOS is not issuing concerned certificate; thus, the Petitioner is still in untrained position.</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>

				<p>Meanwhile, the Director, Primary Education, Bihar issued Letter No. - 978 dated 13-11-20; whereby it has been directed to all District Education Officer to initiate the process of termination of those teachers; who has not acquired status of trained teacher and thus, the salary of the Petitioner has been stopped from approx Six months, during this Covid-19 pandemic and the whole family of the Petitioners are on the verge of starvation. In the similar case bearing CWJC No. - 8346/2019 vide order dated 13-08-2019; the Respondents are restrained from terminating the service of the Petitioner (order dated 13-08-2019 annexed). Therefore, it is prayed that kindly, accept the prayer of the Petitioner for early hearing otherwise the Petitioner would be terminated from the post of Block Teacher.</p>	
23.	Nalin Kumar 9386065343	Alpana Bharti	CWJC No. - 3071/2021	<p>It is humbly submitted that the Petitioner was appointed as TET qualified Niyojit Teacher under Untrained Category. She has successfully completed her Training Course from the National Institute of Open Schooling (in short NIOS); but the NIOS is not issuing concerned certificate; thus, the Petitioner is still in untrained position. Meanwhile, the Director, Primary Education, Bihar issued</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>

				<p>Letter No. -978 dated 13-11-20; whereby it has been directed to all DEO to initiate the process of termination of untrained teachers. Thus the salary of the Petitioners has been stopped from more than 12 months. In the similar case bearing CWJC No. - 8346/2019 vide order dated 13-08-2019; the Respondents are restrained from terminating the service of the Petitioner (Order dated 13-08-2019 annexed). Therefore, it is prayed that kindly, accept the prayer of the Petitioner for early hearing otherwise the Petitioner would be terminated from the post of Block Teacher.</p>	
24.	Nalin Kumar 9386065343	Md. Rehanullah and another	CWJC No. - 9099/2020	<p>It is humbly submitted that the Petitioner was appointed as TET qualified Niyojit Teacher under Untrained Category. Both Petitioners have successfully completed her Training Course from the National Institute of Open Schooling (in short NIOS); but the NIOS is not issuing concerned certificate; thus, the Petitioner is still in untrained position. Meanwhile, the Director, Primary Education, Bihar issued Letter No. - 978 dated 13-11-20; whereby it has been directed to all DEO to initiate the process of termination of untrained teachers. Thus the salary of the Petitioners has been stopped from more than</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>

				<p>12 months. In the similar case bearing CWJC No. - 8346/2019 vide order dated 13-08-2019 the Respondents are restrained from terminating the service of the Petitioner (Order dated 13-08-2019 annexed). Therefore, it is prayed that kindly, accept the prayer of the Petitioner for early hearing otherwise the Petitioner would be terminated from the post of Block Teacher.</p>	
25.	Nalin Kumar 9386065343	Hajra Khatoon	CWJC No. -2941 /2021	<p>It is submitted that the Petitioner was appointed as Niyojit Teacher under Untrained category. Further, he has taken admission in Teachers Training Course namely D.El.Ed. (ODL) conducted by the Bihar School Examination Board, Patna (in Short BSEB); but, unfortunately, he got unsuccessful in one paper. Now, the BSEB is not conducting the concerned Supplementary Examination; thus, the Petitioner is still in untrained position. Meanwhile, the Director, Primary Education, Bihar issued Letter No. -978 dated 13-11-20; whereby it has been directed to all District Education Officer to initiate the process of termination of those teachers; who has not acquired status of trained teacher and thus, the salary of the Petitioners has been stopped during this Covid-19 pandemic. In</p>	<p>May be mentioned before the respective Bench only where the matter is listed</p>

				the similar case bearing CWJC No. -8346/2019 vide order dated 13-08-2019; the Respondents are restrained from terminating the service of the Petitioner (order dated 13-08-2019 annexed). Therefore, it is prayed that kindly, accept the prayer of the Petitioner for early hearing otherwise the Petitioner would be terminated from the post of Block Teacher.	
26.	Shashi Bhushan Singh 9835231146	Kavendra Kumar	CWJC No. 5088 of 2020	Appointment of secondary teacher is going to start in case. This will not be heard, the same will be infructuous. So, this case may be listed for hearing.	No Urgency
27.	Neeraj Kumar 9835623443	Binod Kumar Bhutona	C.W.J.C. No. 21307 of 2021	Despite. losing Title Suit No.179 of 2000 and refusal of stay in F.A. No.88 of 2004 State Authorities are usurping the lands involved in the suit land and have forcefully occupied the suit land by dint of force and have dug pits and are making constructions of public drainage in petitioner land as if there is no meaning of suit and appeal. Therefore it may kindly be heard out of turn.	May be mentioned before the respective Bench only where the matter is listed
28.	Sanjeev Kumar Singh 9835061709	Shailesh Kumar Upadhyay and others	CWJC No. 21888 of 2019	In spite of working regularly, petitioners are not getting salary from August, 2019. The petitioners are facing great difficulty in maintaining their family, more so, during present Covid pandemic. Hence, the application be heard on urgent basis.	No Urgency

29.	NAGENDRA RAI 9430955040	Deveshwar Sharma	I.A. no. 4 / 2021 in S.A. No. 70/2014	This I.A 4/2021 is for injunction from making any further construction and maintaining status quo. Execution proceeding in the lower court has been stayed by this Hon'ble Court. However, the appellants are illegally constructing on the disputed land. A photograph of the illegal construction is also being annexed along with this mentioning slip. Hence, this I.A. may be listed and heard urgently.	To be Listed for IA
30.	SAROJ KUMAR 9334281109	Dharmshila Kumari @ Dharmshils Devi	CWJC no. 20146/2018	Petitioner is next meritorious candidate in the merit list, but respondent got her appointed by the necessary fact that her husband and father in law are getting more than 12000/per month from government aided institution. The CWJC was already accepted as urgent matter and still showing in the case bank dated 16/03/2020 at serial no 1302, but it could be heard ever and still fresh case of 2018. Hence the matter is urgent and may be permitted to list as at present it not even before any Hon'ble bench in consolidated list.	No Urgency
31.	Rakesh Kumar Singh 9470018504	Pramod Singh	I.A. No. 01 of 2021 (CWJC No. 7566 of 2021)	The period of settlement of bus stand is going to be expired on 31.03.2021 and the present writ application has been filed for extension of the period of settlement for sessions 2021-22. Hence, it necessities to be heard out of turn	To be Listed for IA

				basis.	
32.	Rakesh Kumar Singh 9470018504	Anil Kumar Pandey	M.J.C. No. 100 of 2021	Petitioner filed the aforesaid M.J.C. No. 100/2021 (contempt) due to non-compliance of the order dated 25.02.2020, in which respondent no. 7 was directed to consider the representation of the petitioner as memorial under CCA Rules and pass the reasoned and speaking order. After filing of contempt petition, department has passed the order dated 09.09.2020, which was assailed before the writ court by way of C. W.J.C. No. 535/2021 so, it necessitates the aforesaid contempt petition be listed and disposed of on merit, out of turn basis.	No Urgency
33.	Rakesh Kumar Singh 9470018504	Most. Puja Devi & Others	CWJC No. 6574 of 2021	The aforesaid C.W.J.C. No. 6574/2021 has been filed for direction to maintain the widow legally wedded wife, after death of her husband by the respondent 2nd set who are in-laws and guardian of the petitioners causing panic situation to the petitioners. The aforesaid writ petition is awaiting for listing under "For orders (on office notes) since next listing date 04.03.2021. Hence, the aforesaid C.W.J.C. No. 6574/2021 necessitates to be listed urgently, out of turn basis.	May be mentioned before the respective Bench only where the matter is listed
34.	Rakesh Kumar Singh 9470018504	Abhijit Kumar	C.R.No.1113 of 2018	The aforesaid civil revision has been filed on behalf of Abhijit Kumar, who with ulterior motive	No Urgency

				<p>mentioning wrong address of the private opposite parties with intention to linger the matter. In the aforesaid Civil Revision, notice has been issued but due to wrong address the same was not duly served. Private Opposite Parties anyhow knew about the case and have already filed their counter affidavit to the aforesaid civil revision. The petitioner tried to alienate the property in question. Under the aforesaid circumstances, the matter may be heard out of turn basis for the interest of justice.</p>	
35.	Rakesh Kumar Singh 9470018504	Baidhnath Singh	1.A. No. 01 of 2020 (Arising out of C.W.J.C. No.1890 of 2019	<p>In this case, the notice was issued against respondent no. 6 by order dated 01.02.2019 of this Hon'ble Court and thereafter counter affidavit filed on behalf of the State respondents and reply has been filed by the petitioner. The private respondent no. 6 did not choose to file counter affidavit in this case and trying to dispossess of the petitioner and sell of the petitioner's land, due to which petitioner filed the aforesaid I.A. No. 01/2020 for fixing the date for early hearing but the same is still pending, which requires to be heard, out of turn basis.</p>	To be Listed for IA
36.	Rakesh Kumar Singh 9470018504	Anil Kumar Pandey	C.W.J.C. No. 535 of2021 (dismissal matter)	<p>Petitioner filed the aforesaid M.J.C. No. 100/2021 (contempt) due to non-compliance of the order dated 25.02.2020 passed in C.W.J.C. No. 2170/2020, in which</p>	May be mentioned before the respective Bench only where the matter is listed

				<p>respondent no. 7 was directed to consider the representation of the petitioner as memorial under CCA Rules and pass the reasoned and speaking order.</p> <p>After filing of contempt petition, department has passed the order dated 09.09.2020 rejecting the appeal of the petitioner, which was assailed before the writ court by way of C.W.J.C. No. 535/2021 and the same is waiting for admission, so it necessitates the aforesaid writ petition be listed and disposed of on merit, out of turn basis.</p>	
37.	Rakesh Kumar Singh 9470018504	Rajdeo Prajapati & Others	M.J.C. No. 1314 of 2020 (Restoration) (Arising out of S.A. No. 290 of 2013)	<p>Earlier, the aforesaid restoration petition has been put up under heading For Orders (on office notes) to be listed on 25th July, 2018 before Hon'ble Mr. Justice Prabhat Kumar Jha but till date no order has been passed. Hence, the aforesaid restoration petition requires to be listed and heard the same, out of turn basis.</p>	To be Listed for restoration
38.	Rakesh Kumar Singh 9470018504	Bari Kant Thakur	Civil Review No. 33 of 2019 (Arising out of L.P.A. No. 801/2012)	<p>The matter of the petitioner is very old since 2003 and petitioner who applied form to allow M.I.G. Earlier, Petitioner filed C.W.J.C.No.11834/2003 , and again C.W.J.C. No. 209/2006 which was allowed in favour of petitioner, thereafter he filed M.J.C. No. 2173/2011 which was allowed with specific direction to the Managing Director, Housing Board. Thereafter respondent</p>	To be Listed

				<p>preferred L.P.A. No. 801/2012 which was allowed. Due to which, petitioner preferred aforesaid Civil Review No. 33/2019, and petitioner alongwith his family members ousted from their residence and on road. Hence, needs to be heard out of turn basis.</p>	
39.	<p>Rakesh Kumar Singh 9470018504</p>	Bank of India	C.W.J.C. No. 21575 of 2012	<p>The aforesaid writ petition has been filed by Bank of India through its Zonal Manager for quashing the award dated 02.07.2012 passed by the Presiding Officer, Industrial Tribunal No. 1, Dhanbad in I.D. Case No. 2/12 by which Management has been directed to reinstate the respondent no.3 in service with 50% wages and other consequential benefits.</p> <p>Last order has been passed on 18.01.16 by Hon'ble Mr. Justice Rakesh Kumar called for record of I.D. Case No. 2/12, and C.A. has already filed by respondent no. 3 and its reply was also available on record.</p> <p>The petitioner, who with ulterior motive want to linger the matter, due to which, respondent no.3 is continuously deprived for getting the reliefs for which he is entitled too; because the matter is pending since 2012. Hence, necessitates to be heard out of turn basis.</p>	No Urgency
40.	<p>Rakesh Kumar Singh 9470018504</p>	Om Prakash Deen	C.W.J.C. No. 12632 of 2019	<p>The aforesaid case relates with P.D.S. matter under E.C. Act and earlier the same was</p>	No Urgency

				listed on 01.10.2019 before Hon'ble Mr. Justice Rajeev Ranjan Prasad, which was carried forward and next listing date fixed as on 16.12.2019, but due to Corona Pandemic situation, the same is awaiting for the same. Hence, the aforesaid C.W.J.C. No. 12632 of 2019 necessitates to be listed out of turn basis.	
41.	Rakesh Kumar Singh 9470018504	Urmila Devi	C.W.J.C. No. 11869 of 2019	The aforesaid case relates with disqualification for the post of Mukhiya and earlier the same was listed on 10.06.2019 before Hon'ble Mr. Justice Vikash Jain, who passed the order to be listed upon reopening after summer vacation, but due to Corona Pandemic situation, the same is awaiting for the same. Hence, the aforesaid C.W.J.C. No. 11869 of 2019 necessitates to be listed out of turn basis.	No Urgency
42.	Rakesh Kumar Singh 9470018504	Jag Narayan Singh	CWJC No. 18220 of 2019	In the aforesaid writ petition, counter affidavit and reply to counter affidavit have been filed before this Hon'ble Court and after that waiting for final disposal of the case, requires to be listed out of turn basis.	No Urgency
43.	Rakesh Kumar Singh 9470018504	Elite Falcons	C.W.J.C. No. 15102 of 2018	In aforesaid writ petition, counter affidavit has already been filed on behalf of respondents and thereafter vide order dated 24.09.2018 passed directed to be listed the case for admission but still awaiting for listing.	No Urgency
44.	Rakesh Kumar Singh	Mangal Bahadur	L.P.A. No. 299 of 2020	Petitioner has good grounds for his	No Urgency

	9470018504		(Arising out of C.W.J.C. No.7594 of 2017)	appointment on compassionate ground, and Hon'ble Single Judge has rejected the claim of the petitioner only on ground of delay, which required to be listed out of turn basis.	
45.	Rakesh Kumar Singh 9470018504	Purushotta Kumar Pandey	LPA No. 05 of 2021 (Arising out of CWJC No. 25603 of 2019)	Petitioner has good grounds for his appointment on compassionate ground, and Hon'ble Single Judge has rejected the claim of the petitioner only on ground of delay, which required to be listed out of turn basis.	No Urgency
46.	Rakesh Kumar Singh 9470018504	Roshan Kumar	L.P.A. No. 845 of 2019 (Arising out of C.W.J.C. No.17319 of 2015)	Petitioner has good grounds for his appointment on compassionate ground, as similarly situated other persons have got job in Bihar State Handloom and Handicrafts Corporation Limited by order of its M.D. dated 03.11.19 i.e. after filing of the present L.P .A., and petitioner is at the verge of starvation, which required to be listed out of turn basis.	No Urgency
47.	Rakesh Kumar Singh 9470018504	Mahendra Singh	C.W.J.C. No. 18338 of 2017	This case is of year 2017, has been filed for direction to Respondent- Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question	No Urgency

				is going to be settled. Hence, the petitioner's case may be listed out of turn basis.	
48.	Rakesh Kumar Singh 9470018504	Shivdani Singh	C.W.J.C. No. 1076 of 2018	This case is of year 2017, has been filed for direction to Respondent- Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.	No Urgency
49.	Rakesh Kumar Singh 9470018504	Jitendra Kumar	C.W.J.C. No. 1619 of 2018	This case is of year 2017, has been filed for direction to Respondent- Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner. In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.	No Urgency
50.	Rakesh Kumar Singh 9470018504	Jawed Alam & Others	C. W.J.C. No. 17052 of 2017	This case is of year 2017, has been filed for direction to	No Urgency

				<p>Respondent-Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner.</p> <p>In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.</p>	
51.	Rakesh Kumar Singh 9470018504	Pawan Kumar	C.W.J.C. No. 18473 of 2017	<p>This case is of year 2017, has been filed for direction to Respondent- Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner.</p> <p>In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.</p>	No Urgency
52.	Rakesh Kumar Singh 9470018504	Sringari Kumari	C.W.J.C. No. 18460 of 2017	<p>This case is of year 2017, has been filed for direction to Respondent- Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front</p>	No Urgency

				<p>of the house/shop of the petitioner.</p> <p>In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad after construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.</p>	
53.	Rakesh Kumar Singh 9470018504	Kartik Sao @ Kartik Prasad	C.W.J.C. No. 1843 of 2018	<p>This case is of year 20 I 7, has been filed for direction to Respondent-Zila Parishad, Nawada, not to encroach any portion of the road, flank and drainage to construct the shop on the Narhat Khanwa Road, in front of the house/shop of the petitioner.</p> <p>In which, respondents were directed to file counter affidavit and counter affidavit has already been filed, and Zila Parishad alter construction of the shop on the road in question is going to be settled. Hence, the petitioner's case may be listed out of turn basis.</p>	No Urgency
54.	Rakesh Kumar Singh 9470018504	Dinesh Singh	M.J.C. No. 1386 of 2020 (Contempt) (Arising out of C.W.J.C. No. 10088 of 2019)	<p>The aforesaid contempt petition has been filed due to non- compliance of the order dated 17.05.2019 passed by Hon'ble Mr. Justice Chakradhari Sharan Singh and still waiting for listing the case on Admission Matter. Petitioner is an old person aged about 70 years, suffering from old age ailments and due to inaction on part of the respondent authorities caused</p>	No Urgency

				<p>mental agony and frustration. Hence, the aforesaid M.J.C. No. 1386/2020 needs to be listed and heard the same, out of turn basis.</p>	
55.	Chandra Kant 9430206318	Shankar Pandey	Civil Misc. No. 223/2018	<p>This civil misc. Case was filed in the year 2018 and notices were issued to the respondents and respondent has appeared in this case, at the time of issuance of notice, proceeding of the court below was stayed and for last 4 years stay in there, hence this case may be listed on any day.</p>	To be Listed
56.	Chandra Kant 9430206318	Oshiyar Singh	Civil Misc. No. 624/2018	<p>This civil misc. Case was filed in the year 2018 and notices were issued to the respondents on 15/5/2018 and respondent has appeared in this case, at the time of issuance of notice, proceeding of the Court below was stayed and for last 4 years stay in there, hence, this case may be listed on any day.</p>	To be Listed
57.	Chandra Kant 9430206318	Munni Devi and others	Civil Misc. No. 624/2019	<p>This civil misc. Case was filed in the year 2019 to set aside the ex parte judgment and decree, the misc. case filed by the petitioner was dismissed by the Trial Court at admission stage itself and the final decree has been completed and execution is proceeding, execution case is if not stayed then petitioners will have to vacate the house, hence this case may be listed on any day.</p>	To be Listed

58.	Chandra Kant 9430206318	Mir. Mohammad Islam	CIVIL REIVEW no. 414/2019	Petitioner has filed this review petition against the order by which writ petition was dismissed without looking into fact that title of petitioner is decided by the competent Court now it is private respondent, who on the basis of the order wants to capture land of petitioner and they have tried but for that two criminal case has been filed, now there is danger of life, so it is request to hear review petition.	No Urgency
59.	Amarendra Nath Verma	Shri Kant Rai	CNR No. BR- HC01-080522- 2021 (CWJC)	The application is against the order dated 10.02.20 passed in Title Suit No. 163 of 1961 by the learned Sub Judge-17 <sup>th</sup> , Vaishali at Hazipur marking some documents filed by the plaintiffs 49 years after filing of the suit as exhibits has been allowed against not only learned Court's own order dated 28.06.2013 in the suit and even overlooking this Hon'ble Court's order dated 18.04.2019 passed in CWJC No. 13178 of 2013 preferred against that order of the Trial Court. But the last date is fixed on 07 <sup>th</sup> January, 2022 and the learned Court is hell bent upon finally hearing and disposing of the suit in gross illegality. Hence, the matter needs to be heard expeditiously lest the injustice is caused.	No Urgency
60.	Lalmani Sharma 9334007809	Ravi Shankar Kr. Sinha	CWJC No. 18829 of 2016	On 16-3-1998 the petitioner was appointed on contract basis on the post of Data Entry Operator and since then	No Urgency

				<p>the petitioner continued to work. After lapse of about 18 years of service vide his order dated 15-6-2016 the District Education Officer, Bhojpur has removed the petitioner from service after giving the petitioner show cause and to which the explanation was filed by the petitioner. Now the petitioner has crossed the age limit for any Government service so the matter is urgent and may kindly be listed on priority basis.</p>	
61.	Yugal Kishore 8271867739	Nilesh Anand	Token No. 16950 of 2021 (C. Misc.)	<p>In this case token number has generated on 04.10.2021, but till now case number has not given. So, humbly pray to give case number and list this case for its early hearing and for this petitioner shall ever prays.</p>	Office to verify
62.	Aditya Nath Jha 9431062859	Bardha Patwari	C. Misc. No. 231 of 2020	<p>This case is directed against order passed by Court in a case whereby prayer for recalling witness for cross-examination refused. The cases of C. Misc. of year 2021 are listed for admission. The present case of year 2020 may be listed.</p>	To be Listed
63.	Aditya Nath Jha 9431062859	Basant Pd. Sah	CWJC No. 16833 of 2016	<p>The aforesaid case is directed against order of dismissal dated 29.08.2016 ..... day of his retirement without fulfilling the procedure prescribed under the Rule and case has not been listed till date though petitioner is suffering from great mental and ..... trouble.</p>	To be Listed

64.	Ravi Kumar 9204867649	Gopaljee Rai	CWJC No. -12834 of 2021	In the present case, the learned Bihar Land Tribunal by its order passed in B.L.T. Case No.-103/2019 had earlier directed the respondent authority to preserve the possession of petitioner on the disputed land and prevent the alleged encroachers from doing any disturbance in cultivation work of petitioner. But due to inaction and non-compliance of aforesaid order/ direction by respondent authority, the encroachers have encroached upon the land in question of the petitioner preventing him from doing any cultivation work on it for last one and half year. As a result, the petitioner has been completely deprived of his source of livelihood. Hence the urgency.	May be mentioned before the respective Bench only where the matter is listed
65.	Satya Ranjan Sinha 9431062300	Rakesh Kumar	CWJC No. 11207 of 2021	In the aforesaid case, petitioner has passed the all examination on the post of Sub-Inspector in Advt. No. 01/19 but the concerned respondents motivated to cancel the appointment of the petitioner intentionally. So, may kindly be heard.	May be mentioned before the respective Bench only where the matter is listed
66.	Brisketu Sharan Pandey 9430887359	Jagarnath Mishra @ Jagannath Mishra	CWJC No. 18452 of 2019	The Respondent State has restricted new appointment of teaching and non teaching employees until further order or prior approvals vide its letter dated 23.10.2009. The Respondent No 7, 8 & and 9 in most illegal manner have been appointed on 05.04.2013 and their	No Urgency

				services are being recognised by the Respondent No. 3 ignoring the order/direction dated 23.10.2009 of the State Government. The Case may be listed and heard out of turn.	
67.	Vipin Kumar Singh 8986968645	Jal Kundal Pandey and others	CWJC No. 11351 of 2019	The petitioners are entitled for appointment on the post of Class-IV in Patna Collecteriat by virtue of the order dated 16.01.2018 passed in CWJC No. 5425 of 2015. Since their name except the petitioner no. 71 have already been figured in first priority list of panel prepared on 28.09.20211 by the District level Committee, Patna but due to wrong interpretation of Clause-III of Regulation No. 639 dated 16.03.2006, they have been deprived from appointment vide order contained in memo no. 1594 dated 10.05.2013 issued under signature of the District Magistrate, Patna. However, the same has been quashed with directed to the District Magistrate, Patna. However, the same has been quashed by the Hon'ble Division Bench of this Court and directed to the District Magistrate, Patna to consider claim of the petitioner but the respondent authorities does not comply the same. The some of the petitioners are suffering from chronic disease at present and due to financial crisis, he did not able to get proper	No Urgency

				treatment. Therefore, this matter may kindly be heard out of turn on priority basis.	
68.	Sanjeev Kumar Mishra 9835068340	Kiran Jha	MJC-3737/2019	The petitioner is a retired homeless person looking for home in the present winter situation as well as present COVID-19 scenario and in spite of the order passed by this Hon'ble High Court.	No Urgency
69.	SANJAY KUMAR SINGH 9334745265	BAIJNATH KUMAR	LPA NO. 600/2021	The construction over the lease land of the appellant is going to be demolished within a week from the date of notice which has been received upon him on yesterday i.e. 05.01.2022. It is pertinent to mention here that the petitioner is in continuous possession over the lease land since 2000 and paying rent to the respondent regularly. Against the judgment & order of the writ court, the appellant filed memo of appeal within time, which is never been listed or heard by Hon'ble Bench. In view of fresh impugn notice during pendency of appeal, the matter is required to be heard, otherwise the appellant will suffer irreparable loss and injury. (Notice received on 05.01.2022 is annexed herewith)	To be Listed
70.	Sudhanshu Shekhar 9852478130	Ramesh Kumar	M.J.C. NO. 1405/2021	This contempt application has been filed for non-compliance of order passed in C. W. J.C. NO. 6534/2009 and in violation of that order; petitioner has been wrongly superannuated before attaining age of	No Urgency

				62 years although he is entitled to work for that period, which is causing day to day pecuniary loss to the petitioner.	
71.	Sanjeev Kumar Mishra 9835068340	Manjeet Kumar Thakur	CWJC- 24089/2019	The allotment of petrol pump is in question and letter of intent has been issued in favour of private respondent and after getting No objection from the concern department and the petitioner shall have irreparable loss and in that view of the matter there was a judicial order passed by Hon'ble Court to list the matter.	No Urgency
72.	Ranjeet Kumar 9934485285	Dhruv Narayan Singh	CWJC No. 210 of 2020 (Retirement Benefits)	In this abovementioned case, petitioner retired from the post of Panchayat Sewak on 31.01.2016 but even provisional pension of the petitioner has not been started. Not any either criminal or departmental proceeding is pending against the petitioner and presently the petitioner is facing hand to mouth problem. So, kindly heard this case on priority basis.	No Urgency
73.	Prachi Pallavi 9162420491	Bharat Prasad	EC-BRHC01- 00179-2022 (CWJC)	Demolition Matter- Petitioner is threatened with demolition of his residential house by an order passed by the Circle Officer, Purwarisharif.	To be Listed
74.	SAROJ KUMAR 9334281109	Rajgrihi Sharma	MJC no. 1344/2021 (Arising out of CWJC no. 6257 of 2019)	The petitioner retired on 31.01.2016, till the date all retirement benefits are unpaid even after clear direction of the Hon'ble Court vide order dated 23.03.2021, passed in CWJC no 6257 of 2019. Petitioner also communicated the order of the Hon'ble Court	No Urgency

				vide representation dated 25.05.2021, 05.06.2021, 22.06.2021 (Ann.6 series) but no response was taken by VKSU, Ara till date, Petitioner is facing financial crisis in the evening of his life. The CWJC has been disposed of by this Hon'ble bench. The MJC has been filed on 30.06.2021 and it is a fresh case but it is not even in any consolidated list. Hence the matter is urgent and may be permitted to be listed.	
75.	Krishna Kumar Singh 9431853866	Lohia Nagar Mt. Carmel School	CWJC No. 6319/2020	The school of the petitioner has been locked arbitrarily without any recourse to legal process and the studies of children are affected. The matter was heard on 03.12.2021 by another bench and adjourned to 20.12.2021 but on 20.12.2021 the matter was listed before your lordship in consolidated list. Presently it is listed in consolidated list at serial No.3309. The matter is very urgent. Your Lordship may kindly list in first 10 cases.	May be mentioned before the respective Bench only where the matter is listed
76.	RAJAN GHOSHRAV E 9835217011	VIK.ASH KUMAR	EC- BRHC01- 00407-2022	Petitioner is a candidate for Regular appointment for the post of Assistant Professor, the selection process of which is being conducted by Bihar State University Services Commission. Though the Petitioner was found eligible under unreserved category nevertheless he has not been called for interview. The date of	To be Listed

				interview which is being conducted by the said Commission is 10/01/2022 & 11/01/2022. An indulgence of this Hon'ble Court is warranted to save the career of the Petitioner.	
77.	Alok Kumar@ Alok Kumar Shahi 9334271670	Rajiv Kumar & Ors	CWJC. No. 3302 of 202	The writ petition has been filed for appointing the petitioners to the post of Sub- Inspector of police pursuant to the various order passed by the Hon'ble Supreme Court and this Hon'ble Court since 2008 and the last order passed by the Hon'ble Apex Court on 14.09.2017. The petitioners have been fighting cases since 2008 but are being denying the order dated 14.09.2017 of the Hon'ble Supreme Court. Hence, this matter is urgent and the same may be heard at the earliest.	No Urgency
78.	SAROJ KUMAR 9334281109	Yogendra Ram	CWJC No. 10264 of 2018	Petitioner is 69 years old and suffering from several ageing disease and has retired on 30.04.2012 from the post of accountant in the department of Animal Husbandry, Nawada, he is seeking promotion benefits and ACP, by providing exemption from Passing accountant examination at the age of 50 years. He urgently needs of relief prayed in the application. His wife died for lack of proper treatment due to financial crisis. The matter was accepted as urgent one in the year 2020 but was adjourned	No Urgency

				to list before proper bench of related subjects matter on 29.01.2020. There is a judicial order to list on 16.03.2020. but it is still out of list. And not even in any consolidated list before any bench. Hence the matter is urgent and may be permitted to list.	
79.	Satish Kumar Pandey 9199101676	Balram Pandey	CWJC no.- 250/2019	The salary and retiral benefits of the petitioner have not been given yet. The health of the petitioner and his wife is very unsound as such their life is in risk/danger. It is the matter of the life of the petitioner and his family. Hence list this case at the earliest for hearing. (The case is matured and pending for only argument)	No Urgency
80.	Sumeet Kumar Singh 8292999999	Dilip Kumar Rai	CWJC No. 10204 of 2016	In the present case the petitioner has prayed for quashing the order dated 22.09.2015 contained in Memo No.- 131 issued by the Director of Administration vide which the petitioner had been discharged and dismissed from his service and further direction had been issued for the recovery of the amount of price of 138 Sisam trees from the due amount which are payable to the petitioner and further to deprive the petitioner from all the consequential benefits as in relation to its service. Hence the matter be listed at the earliest for hearing.	No Urgency
81.	Shahnaz Fatma (in	Shahnaz Fatma	CWJC No. 16437 of 2021	The petitioner in person is elected Member of	May be mentioned

	person) 8084692005			Bihar State Bar Council. She always opposes corruption and wrong policy of Bar Council. Hence Bar Council has suspended her membership in illegal manner and unconstitutional way through biased resolution against the petitioner as such her constitutional right has been infringed and abridges. Presently her license (Enrl. No. 235/08) has also been cancelled. So may kindly be listed the case on record for hearing. It is very urgent.	before the respective Bench only where the matter is listed
82.	Nikhil Agrawal 9473425998	Haidar Ansari and others	MJC No. 2340 of 2021	The present case has been filed for modification of order dated 01.12.2021 passed in CWJC No. 16565 of 2021 by Hon'ble Mr. Justice P.B. Bajanthri. The writ matter was heard on 01.12.2021 along with other analogous cases. The first matter in the batch cases, i.e., CWJC No. 7459 of 2020 was disposed off on 01.12.2021 itself and CWJC No. 16565 of 2021 was adjourned to 08.12.2021 as the State Counsel sought adjournment for making further arguments. However, inadvertently CWJC No. 16565 of 2021 was also shown to be disposed off vide order dated 01.12.2021. Hence, the matter may be listed for modification or order dated 01.12.2021.	To be Listed for modification
83.	Nikhil Agrawal 9473425998	Rafique Quraishi and others	MJC No. 06 of 2022	The present case has been filed for modification of order	To be Listed for modification

				<p>dated 01.12.2021 passed in CWJC No. 15752 of 2021 by Hon'ble Mr. Justice P.B. Bajanthri. The writ matter was heard on 01.12.2021 along with other analogous cases. The first matter in the batch cases, i.e., CWJC No. 7459 of 2020 was disposed off on 01.12.2021 itself and CWJC No. 15752 of 2021 was adjourned to 08.12.2021 as the State Counsel sought adjournment for making further arguments. However, inadvertently CWJC No. 15752 of 2021 was also shown to be disposed off vide order dated 01.12.2021. Hence, the matter may be listed for modification or order dated 01.12.2021.</p>	
84.	<p>Pramod Mishra 9431201416</p>	Suresh Kumar	CWJC- 3099 / 2017	<p>The Petitioner has been dismissed from service, wherein, the relevant CCA Rules 2005 and the principles of natural justice have been completely disregarded. Vide Order dated 12-07-2019, this Writ Petition was directed to be listed after one week, which was 19-07-2019. Therefore, it is requested with folded hands that this matter may kindly be listed so that the poor Petitioner may not suffer any longer. This matter has been pending for a long time.</p>	To be Listed
85.	<p>Binod Kumar Sinha 9304799917 9431074094</p>	N. Vijay Luxmi	CWJC No. 21123 of 2021	<p>The present writ petitioner has filed this application for issue of notification of her appointment to the post of Block Teachers</p>	May be mentioned before the respective Bench only where the

				(Maths/Sc.) of Hussainganj Block of Siwan District who has been qualified to the selection process of recruitment. Since counselling of 3 <sup>rd</sup> phase of recruitment of Block Teachers is going to start in next week of this month, an early hearing of this petition is solicited else the petition shall be caused irreparable loss in his career.	matter is listed
86.	Madhubala Verma 9471864602	Dr. Mahesh Prasad Yadav	CWJC No. 14108 of 2021	In the aforesaid case petitioner has been suspended with immediate effect and Headquarter has been fix RCS College, Manjhaul, Begusarai which is 93 kilometers far from the LMNV University, Kameshwar Nagar, Darbhanga. That the petitioner has been on the last leg of this service in the department and suffering from heart disease. It is therefore my humble submission to list this matter within top ten cases for hearing. A copy of doctor's prescription is annexed herewith.	May be mentioned before the respective Bench only where the matter is listed
87.	Shambhu Sharan Singh 9386066268	Mithlesh Prasad and others	I.A. No. 1 of 2021 in CWJC No. 21142 of 2021	Because, the Circle Officer, Atari-cum-Collector in Public Land Encroachment Act, 1956, ..... Office, Atari has finally noticed that the structure of petitioners will be demolished by 07.01.2021. Thus, out of turn hearing is required.	May be mentioned before the respective Bench only where the matter is listed
88.	Shambhu Sharan Singh 9386066268	Gulab Mandal and others	I.A. No. 01 of 2022 in CWJC No. 5686 of	Because, two petitioners have died during pendency of this	No Urgency

			2017	petition as such substitution of their legal heirs are necessary for the just decision of case and the respondents are going to be construct forcefully on the acquired land of petitioners for the project concern. As such, early hearing of this case is necessary and may kindly be heard on priority basis.	
89.	Sanjay Parasmani 9835080997	Sonam Devi	CWJC No. 4116 of 2020	Petitioners selection as Anganwari Sevika has been terminated by impugned order of Commissioner. Petitioner worked for five years now at the verge of starvation. Matter is never heard.	No Urgency
90.	Vipin Kumar Singh 8986968645	Neeraj Kumar	CWJC No. 15466 of 2021	The petitioner was a constable in Bihar Police and has been dismissed from service on 19.03.2021 by the respondent authorities without any cogent and admissible evidence. The learned Court below has not been found any substantive piece of evidence during course of trial then petitioner has been acquitted from all the charges levelled against him in the Dumara P.S. Case No. 319 of 2015. Therefore, this matter may kindly be heard out of turn on priority basis as the same is listed in the consolidated list of 03.01.2022 at Serial No. 2848 consolidated list.	To be Listed
91.	Akhlesh Dutta Verma 93342696909 470246457	Rakesh Kumar	C.W.J.C. No. 21357 of 2021	That the application is for revocation of suspension of the petitioner who is suspended on and from 16.12.2016. Moreover the petitioner has	May be mentioned before the respective Bench only where the matter is

				represented from enhancement for his subsistence allowance up to 75% as per revised pay scale dated 01.01.2016. Hence the urgency.	listed
92.	Ram Vinay Pd. Singh 9430060773	Ram Pari Devi	MJC No. 01 of 2022 (Restoration)	MJC No. 3964 of 2019 has been dismissed for default on 08.12.2021. The matter relates to pension of a widow. This will go against the conducting lawyer. Hence, this MJC (Restoration) may kindly be listed on priority basis.	To be Listed for restoration
93.	Ashhar Mustafa 8002378361	Satish Kumar and others	Token No. 21758 of 2021 (CWJC)	The petitioners are medical students aspiring to pursue Super Speciality Course for which they have applied for NEET-SS 2021. The said examination has a cut off criteria to produce the qualifying degree i.e. MD on or before 30.11.2021. The petitioner being students of PMCH, Patna affiliated to Aryabhata Knowledge University have successfully completed the qualifying examination. However, due to delay in conducting examination by the Respondent University, the petitioners have been unable to satisfy the criteria of producing the degree before 30.11.2021. It is also stated that the INI-SS, which conducts the entrance to various institutes of national importance including AIIMS, has kept the said cut off for 31.01.2022. The examination for	To be Listed

				NEET-SS 2021 is scheduled for 10.01.2022. Hence, this request for out of turn hearing. (Exam schedule annexed)	
94.	Awanish Nandan Sinha 9431860084	Devendra Singh and others	CWJC 7694 of 2009	The instant case related with the “preamtion matter”. It is stated that the State Government has already “Repeal the Act” and as such the same “Case is awaited”. But, the local administration did not allow the petitioner to construct the house. Hence, prayer is, the case be listed under heading “To Be Mentioned” to dispose of the same.	No Urgency
95.	Awanish Nandan Sinha 9431860084	Upendra Singh and another	CWJC 7109 of 2009	The instant case related with the “preamtion matter”. It is stated that the State Government has already “Repeal the Act” and as such the same “Case is awaited”. But, the local administration did not allow the petitioner to construct the house. Hence, prayer is, the case be listed under heading “To Be Mentioned” to dispose of the same.	No Urgency
96.	Alka Verma 9431078283	Ranjay Kumar Sharma	EC-BRHCO1-00794-2022	The petitioners were not allowed to appear in ongoing counselling of First inter level combined competitive exam 2014 being done in Dec 2021, as their biometric thumb impression did not match the biometric thumb impression taken during exam .Thumb impression of some Petitioners matched during physical test but surprisingly didn't match before	No Urgency

				counselling. After repeated trials some impressions matched in some cases .Because of faulty biometric testing system the petitioners biometric thumb impression didn't match and a police case has been made against them after they were kept in police lockup overnight .Innocent unemployed petitioners are ready for FSL test .The matter may kindly be heard urgently as it's related to the future and career of innocent candidates and for the ends of justice.	
97.	Arun Kumar Singh 9431043204	Shekhar Prasad	CWJC No. 1564 of 2018	In this case, there was an order of this Hon'ble Court passed on 10.08.2018 to put the case after two weeks but not listed as yet.	No Urgency
98.	Brisketu Sharan Pandey 9430887359	Sujit Suman	MJC No. 2070 of 2020	The opposite parties are deliberately disobeying and not complying with the order dated 27.08.2021 passed by the Hon'ble High Court whereby and whereunder direction has been given to the respondent to consider the appointment of the petitioner against the civil post of LDC where medical fitness is required as that for a civil post within 60 days from the date of production of this copy of order. The opposite parties rejected the candidature of the petitioner without even considering the eligibility of the petitioner appointment. He case may be listed and heard out of turn.	No Urgency

99.	Rajeev Kumar Singh 9431022601	Neelam Kumari	CWJC No. 20888 of 2014	This case is pending consideration since 2014. Matter relates to recognition on the post of Assistant Teacher. Pvt. Respondent continuing even though appointed on the basis of forge and fabricated certificate which is an admitted fact.	No Urgency
100.	Rajeev Kumar Singh 9431022601	Sikandar Kumar Singh	CWJC No. 17911 of 2015	Petitioner, who was appointed as GD in CRPF has been dismissed on 05.01.2015. This case has never been heard even once. He and his family members are facing starvation. Mentioning of several cases of dismissal matter has been allowed and are running on the list as well.	To be Listed
101.	Rajeev Kumar Singh 9431022601	Md. Shah Mohamad	CWJC No. 14412 of 2017	Petitioner, a revenue clerk, is not getting his salary since June, 2016 without any fault of petitioner. He and his family members are facing starvation. Mentioning of several cases of arrears of salary has been allowed and are running on the list as well.	No Urgency
102.	MANI KANT MISHRA 9835410401	DR. KRISHNA MOHAN DUBEY	CWJC NO. 17441/2017	By Judicial Order dated 01.05.2018 this matter was directed to be listed after completion of pleading. Pleading has been completed long back and I.A. No.01/2021 also has already been filed for "Early Hearing". Matter is covered by earlier Judgment dated 03.04.2017 passed in batch of Writ Petition bearing CWJC No.16468/2016 and other analogous cases. Prayer in the writ	No Urgency

				<p>petition for disposal of representation for giving old pension scheme in terms of earlier several orders of this Hon'ble Court. Matter is urgent since every month deduction is being made under new pension Scheme and Judicial order dated 01.05.2018 has also been passed by which direction has been issued for listing the case after completion of pleading.</p>	
103.	<p>Devendra Kumar 9431094447 9931288907</p>	Kanti Kumari	C.W.J.C. No. 14212/2019	<p>The above writ application was filed on 02/07/2019 and same was heard by Hon'ble Mr. Justice Ashutosh Kumar vide order dated 17/07/2019 was pleased to issue notice to private Respondent No.8 and also to the State Counsel was directed to file Counter Affidavit within four weeks from today and the office was directed to list the case on 14<sup>th</sup> August 2019 but till today the said case has not been listed whereas counter affidavit has already been filed and Private Respondent No.8 has already been appeared. Hence, being urgency the above writ application may kindly be heard on priority basis.</p>	No Urgency
104.	<p>Parth Gaurav 8083614777</p>	Jagdish Singh &Ors.	MJC No.2086/2021	<p>This MJC has been filed for restoration of Second Appeal No.503/1988 which has been dismissed for non-</p>	To be Listed for restoration

				compliance of preemptory order. So, the matter be listed for restoration.	
105.	SURENDRA KISHORE THAKUR 9204528668	Shrwan Kumar	CWJC No. 11307 of 2016	This writ application has been filed for direction to the respondent authority not to utilize the land of petitioner bearing plot no 365 which has been decreed by titile suit 116/78 and has been affirmed in F.A NO 54/86 AND S.A NO 635/93 now the state govt makig road ,I.A has also been filed ,Execution case pending ,if will not be heard it would be more difficult to take possession.	No Urgency
106.	SURENDRA KISHORE THAKUR 9204528668	Md RIZWAN	CWJC No. 8450 of 2021	This writ application has been filed for direction to the respondent authority for fixing date of preliminary test to the post of constable Bihar police and also to disposed off the application of petitioner ,now interview is going case has not been taken at once ready to argue ..... virtual mode.	May be mentioned before the respective Bench only where the matter is listed
<b>CRIMINAL MATTERS</b>					
107.	Parashuram Singh 9334103898	Jaipal Singh@ jaipal Kumar	Cr. Misc. no. 27083/2021	Case Dairy was called for on 06-12-2021 and the same was received on 14-12-2021 by the Hon'ble Court. As per order the case ought to have been listed soon after receiving case dairy, but it has not been listed as yet.	Office to verify and comply the judicial order

108.	SHASHI BHUSHAN PRASAD 9386526336	CHHOTE LAL MANJHI & ORS.	Cr. Misc. 46034/2021.	This case is Listed in consolidated list of Hon'ble Mr. Justice Sunil Kumar Panwar, the two petitioners are in this anticipatory Bail application namely 1. Chhote lal Manjhi 2. Uday Manjhi, that the petitioner no. 1 Chhote Manjhi arrested by the police, in this case, such Anticipatory Bail went to infructuous, Hence petitioner no. 1 wants to withdrawn, the instant Anticipatory Bail Application to move before learned sessions Judge, As such to withdrawn this application.	May be mentioned before the respective Bench only where the matter is listed
109.	Arun Kumar Gupta 9431792821	Nand Jee Rajbhar	Cr. Misc. No. 34646/2021	The aforesaid matter was heard on 14.12.2021 and vide order dated 14.12.2021, called for case diary and further directed that list this case on 4.1.2022 or after receipt of the case diary, whichever is earlier. Case diary was received on 21.12.2021 but this case was not listed before this Hon'ble Court and as such the aforesaid case is to be listed.	Office to verify and comply the judicial order
110.	Prateek Tandon 7549888278	Hafiz Miha & Ors.	Cr. Misc. No. 60863/2021 (A. Bail )	That in above noted case petitioner No. 1 namely Hafij Miya has been arrested by police, hence anticipatory bail petition against petitioner No. 1 has become infructuous , hence case may kindly be listed under the heading for "TBM" For withdrawal of anticipatory Bail against petitioner No. 1 ( Hafij Miya)	May be mentioned before the respective Bench only where the matter is listed

111.	Radha Mohan Singh 9472244412	Ramesh Kumar Yadav	I.A. No. 2268/2018 in cr. Appl. No. 55/2016 (D.B)	The above I.A. No. 2268 of 2018 has been filed in the year 2018 but till today it has not been listed the appellant is in Judicial Custody more than 11 years i.e. 04.08.2010. So, may kindly list this case out of term.	To be Listed subject to the availability of digitized record
112.	Subesh Sharma 7542957271	Pulkit Tanti @ Polic Tanti @ Pulice Tati	Cr. Misc. No. 45151/2021	The petitioner is old man aged about 55 years and custody since 29.4.2021.	May be mentioned before the respective Bench only where the matter is listed
113.	Shambhu Prasad Yadav 7970743369	Ranjeet Kumar & others	Cr. Misc. No. 36574 of 2021	The petitioner has been granted anticipatory bail by Hon'ble Mr. Justice Birendra Kumar on 16-12-2021. Correction of name of petitioner . no. 8 namely Yogendra Kumar @ Upendra Kumar instead of Yogendra Kumar due to typing mistake name of petitioner no. 8 stated that Yogendra Kumar. In this regard all ready Supplementary Affidavit has been filed, before disposal of present case. The present case was listed on 21-12-2021 under heard "To be mentioned" on 21-12-2021 before Hon'ble Mr. Justice Birendra Kumar, The Hon'ble Bench has pleased to order that petitioner no. 8 Yogendra Kumar produce ID proof. List this matter on 03-01-2022 under the appropriate heading, but case was not listed. It is pray that it may be heard "To be mentioned"06.01.2022.	To be Listed for modification

114.	Md. Harun Quareshi 9304838589	Sahabuddin Alam @ Md. Sahabuddin Alam	Cr. Rev. No. 1157/2019	Petitioner come before this Hon'ble Court against the maintenance order learned Court below and learned Court now issue process against the petitioner. So may kindly be heard on priority basis.	No Urgency
115.	Mr. Abhay Shanker Singh 9835223464	Alijan Mian@ Md. Alijan	Cr. Appeal No- 919/2019 (D.B)	The appellant is in custody since 31.3.2016 and vide order dated 20.9.2021 lower court records were called for with direction to consider prayer for bail of the appellant after receipt of the lower court records. Lower courts records has been received before this Hon'ble Court on 12 <sup>th</sup> October 2021, but the case has not been listed as yet. Considering the urgency of the matter the case may be listed at the earliest.	Office to verify and comply the judicial order
116.	Binod Kumar Sinha 9431074094	Amit Kumar & Ors.	Cr. Misc. No. 32378/2021	Since the petitioner No. 1 is arrested for which the regular bail is to be filed before the learned court below therefore permission may be granted for withdrawal of the case against petitioner No. 1 rather petitioner No. 2 is father of petitioner No. 1 and there is no specific allegation of dishonour of cheque against the father who have implicated by informant on mala fide intention therefore your Lordship permission granted and list the case for withdrawal against petitioner No.1.	May be mentioned before the respective Bench only where the matter is listed
117.	SAJJAD ANSARI 8757124996	SAJJAD ANSARI and ORS.	CR. APP (SJ)- 65/2008	Government Service.	Insufficient details

118.	Raghunandan Kumar Singh 9835049367	Arvind Kumar Gupta	Cr. Misc. No. 43776 of 2019 (Cancellation of Bail)	In the aforesaid case petitioner filed a cancellation of anticipatory bail order dated 12.04.2019 offence under section 341, 323, 325, 307, 406/34 of the Indian Penal Code the Learned Additional Sessions Judge-VIII, Rohtas at Sasaram allow the anticipatory bail but O.P. No. 2 Guddu Kumar earlier anticipatory bail application filed before Hon'ble Court in Cr. Misc 30845 of 2016 by Hon'ble Mr. Justice Prabhat Kumar Jha rejected the anticipatory bail on 16.09.2016 and after two and half years O.P. No. 2 filed a second anticipatory bail application Learned Additional Sessions Judge-VIII, Rohtas at Sasaram same has been allowed may kindly present cancellation of bail listed for orders.	No Urgency
119.	Kameshwar Singh 9304042572	Satendera Singh	Cr. Misc. 37374/2021	Anticipatory Bail filed by petitioner but he is arrested in December 2021. Therefore Anticipatory bearing 37374/2021 is withdraw.	May be mentioned before the respective Bench only where the matter is listed
120.	Anil Kumar Saxena 9334270542	Raju Yadav	Cr. Appl. No. 702/2018 (D.B) I.A. No. 2/20	In the above noted case I.A. No. 2/2020 filed on 17.2.2020, as such the appellant is rotting in jail custody since 17.04.2020.	To be Listed subject to the availability of digitized record
121.	Saxena 9334270542	Jitendra Yadav	Cr. Appl. No. 458/2019 D.B In I.A. No. 1/2021	In the above noted Case the appellant is rotting in jail custody since 25.04.2017.	To be Listed subject to the availability of digitized record
122.	Md. Fahimuddin 9835254792	Mukesh Kumar @ Mukesh Singh	Cr. Misc. NO. 67616/2021	The application under section 216 of the CR. P.C. for alteration of	May be mentioned before the

		& Anr.		charge has quite erroneously rejected without considering the contents of the provision provided thereto may kindly be heard on priority basis.	respective Bench only where the matter is listed
123.	Arvind Kumar Singh 9955644838	Abhimanyu Singh	I.A. No. 02/2021 in Cr. Appl. No. 1313/2017 (D.B)	Appellant is in custody since 25.08.2017 .I.A. NO. 02 /2021 filed for grant of Bail. Mentioning allowed on 22.11.2021 at serial no 66 to list this case but till date case is not listed. It is therefore prayed that may kindly direct the office to list the case.	To be Listed subject to the availability of digitized record
124.	Mr. Umeshanand Pandit 9934338701	Abhimanu Singh@ Mun mun Singh	Cr. Appeal. No. 11 of 2021 (D.B.)	That this court directed on 01.10.2021 insofar as other defects are concerned, as prayed for four weeks time is granted to the appellant to remove them. List again under the same heading after four weeks only if the defects pointed out by the registry are remove. That the all defects are removed pointed out by the registry, but matter has not been listed within the appropriate time. Kindly this matter be listed for earlier hearing	To be Listed subject to the availability of digitized record
125.	Arvind Kumar Singh 9430889614	Azad @ Azad Mansoori	Cr. Misc. No. 49801/2021	The above mentioned case is a modification of order dt. 7.4.2021 passed in Cr. Appl. (SJ) No. 812/20 passed by Hon'ble Mr. Justice Prabhat Kumar Jha. May kindly listed this case as soon as possible.	To be Listd for modification
126.	Dhirendra Kumar Sinha 9431624641	Mukesh Singh	I.A. No. 1/20 Cr. Appl. No. 238/2019(D.B)	The appellant has been in jail since 12.3.2012 i.e. for about 10 years and I.A. No. 01/2020	To be Listed subject to the availability of digitized

				filed on 23.06.2020 for bail has been pending for about one and half year. It may kindly be listed for hearing the bail matter.	record
127.	Mr. Dayanand Singh 9431033858	ICICI Bank Ltd.	Cr Misc. No. 5034 of 2018	IA No. 1 of 2021 is required to be listed and heard urgently in light of Judgement of Hon'ble Apex Court in the case of Asian Resurfacing of Road Agency Pvt. Ltd. And another v. CBI, M.S. No. 1577/2020 As the stay granted by this Hon'ble Court vide order dated 18.09.2018 deems to be vacated and it is required to be extended in light of aforementioned judgment and the Petitioner will be unnecessarily harassed by facing the trial in absolutely false and frivolous case.	No Urgency
128.	Sanjeev Kumar Singh 9905866979	Md. Sayeed	Cr. Misc. No.72552 of 2021 (Anticipatory Bail)	In the above noted case, petitioner is arrested. May kindly pass the order to withdraw the same.	May be mentioned before the respective Bench only where the matter is listed
129.	Mr. Rakesh Kumar Singh 9470018504	Bhagirath@ Bhagirath Prasad	Cr. Appeal No. 2661/2021 (S.J.)	The appellant's case is squarely covered with the order of coconvict Dr. Pawan Kumar, who has filed Cr. Appeal(S.J.) No. 2204/2021, which was admitted and L.C.R. called for, and after receiving of L.C.R., the co-convict Dr. Pawan Kumar has been released on bail during pendency of the aforesaid appeal vide order dated 07.09.2021. The L.C.R. of the case is still available with this Hon'ble High	To be Listed subject to the availability of digitized record

				Court, hence, the appellant's appeal may be listed and heard on point of prayer for bail, out of turn basis.	
130.	Mr. Rakesh Kumar Singh 9470018504	Chandrakanta Sinha	Cr. W.J.C. No. 570 of 2021	The aforesaid writ petition has been filed for direction to concerned respondents authorities to lodge the F.I.R. against respondent 2 <sup>nd</sup> set, who forcibly constructing the building over the land of the petitioner by misusing the status and power vested upon respondent no. II Baidnath Singh, who is presently A.D.M., Munger who disobeying the order of status quo granted by the competent civil court. Due to delay in disposal of the present case, the respondent 2 <sup>nd</sup> set have threatened the petitioner for withdrawing the case against them, which necessitates to heard the case, out of turn basis.	May be mentioned before the respective Bench only where the matter is listed
131.	Nafisuzzoha 9931880160	Lalmuni Devi & Ors.	Cr. Misc. no. 37780/2020	That, aforesaid case was heard on 14.09.2021 and issued notice to O.P. and directed to file the notices within two weeks and order was pre-emptory and the Advocate clerk filed the notices on 29.09.21 but the office declared D.F.D of the case due to pre-emptory order while the notices have already been filed, so this case may kindly be listed to be mention by tomorrow.	To be Listed for restoration
132.	YashSingh 7091091141	Sumeet Singh Kalsi@ Naujeet Singh Kalsi @ Sunnit Kalsi	Token No. Cr. Misc. 209/2022	The learned trial court has passed the impugned order dated 26.08.2016 directing for issuance of processes	No Urgency

				u/s 82 and 83 of the Code of Criminal Procedure against the Petitioner, that too, simultaneously and mechanically, without satisfaction of the conditions precedent and without recording any reason for the same in the Order sheet, in derogation of the Code of Criminal Procedure, despite the Petitioner being enlarged on bail and without the cancellation of the Petitioner's bond and/or without issuance of any process in the nature of summons or warrants to compel the Petitioner's appearance. Further the offences are all bailable in nature.	
133.	Md. Helal Ahmad 9835234938	Tohid & Ors.	Cr. Misc. No. 45129/2021	The petitioner No. 2 is ill and case was mentioned for early hearing. As per order of this Hon'ble Court learned APP was verified. Again on 3.1.2022 case was mentioned before Hon'ble Court for early hearing which was accepted. But yet ..... the case is.....before Hon'ble Mr. Justice A.M. Badar in consolidated list.	May be mentioned before the respective Bench only where the matter is listed
134.	Ratneshwar Prasad 9431495320	Sumit Kumar Sharma @ Chulbul Sharma	Token No. (cr. Misc.) 64397/2021.	Aforesaid case show defect free on 8.12.2021, but till today no. Cr. Misc. No. has been given in this case. Hence this case may be listed with cr. Misc. No. before Hon'ble Bench. Petitioner is in custody.	Office to verify
135.	Mr. Satya Ranjan Sinha 9431062300	Pintu Yadav @ Sunil Kumar	Cr. Appl. No. 3637/2021 (S.J) (SC&ST Act)	In the aforesaid case call for C.D and C.D received on 23.11.2021 issue notice to O.P. No.	Office to verify and to comply the judicial order

				2 and O.P. No. 2 appeared on 27.12.2021 but this date case is not listed. So case may kindly be listed tomorrow. Petitioner suffers irreparable loss and injury beyond repair. Petitioner is innocent and has committed no offence.	
136.	Sushil Kumar 9934923113	Dil Khush Kumar	Cr. Misc. No. Token No. 67779/2021	Petitioner is in custody since 14.10.2021 in this case cr. Misc. No. has not allotted. kindly allow cr. Misc. No.	Office to verify
137.	Ansul 8084908156	Jashvir Singh@ Jasbbir Singh	Cr. Misc. no.11230/2021	As per direction of the Hon'ble Court, Supplementary affidavit has already filed but the case not being listed. Hence this case may be listed and heard accordingly.	Office to verify and comply the judicial order
138.	Shilpi Keshri 8987365744	Mithilesh Kumar Roy & Anr.	Cr. Misc. No. 67452/2021	That the present bail application has been filed for grant of regular bail in connection with P.S. case No. 277/2021 u/s- 272/273 of IPC, 1860 and section 30(a)/32/41 and 47 of the Bihar prohibition and Excise Act, 2016. That the petitioner's father is seriously ill having high blood pressure and paralysis on the left side of the body and is completely bed ridden and is under medical treatment. There is no one save and except the petitioner for taking care of his father. Medical certificate is attached with the mentioning slip.	May be mentioned before the respective Bench only where the matter is listed
139.	BIMAL KUMAR 9430828756	LALA PATHAK	CR. MISC NO- 21884/2018	That the present Quashing filed dated 26/03/2018 against order dated 03/05/2017, Ara Town Case No-436/2016, u/s-	No Urgency

				47/53(a)/54/68(g). Case is pending in CR.:MISC. NO-21884/2018>Patna High Court, that in this case no recovery was made from the possession of the petitioner, present case due to enmity without being participant in the occurrence alleged. kindly listed in next day.	
140.	Ravindra Kumar 9334047857	Laldhari @ Laldhari Yadav	Cr. Misc. No. 58108/ 2021	That this bail application filed on 22.09.2021 but till date it is not listed. The petitioner is in custody since 02.09.2019. Therefore, it may be listed/heard on priority basis.	Office to verify and to be listed in order of seniority
141.	Sanjeev Kumar Mishra 9835068340	MANORANJAN PRASAD	CR. MISC.- 5070/2020	Judicial order was passed to be listed on 03.04.2020 vide order dated 06.02.2020.	Insufficient reasons
142.	Raghunandan Kumar Singh 9835049367	Matuk Dhari Ram	Cr. App. No. 5570 of 2019	In the aforesaid case present Cr. Appeal has been filed for setting aside the judgment and order dated 21.06.21 019 passed by the Learned Court of 1 <sup>st</sup> Additional District and Sessions Judge-cum-Special Judge, Sasaram ( Rohtas) by which the learned court below has been pleased to acquit all the Respondent No. 2 to 6 may kindly present Cr. Appeal earlier Listing for orders.	No Urgency
143.	Mr. Mani Bhushan Kumar 6202982195	Mohammed Mumtaz	CR. Misc No. 43954/2021	Petitioner is in jail since 07/04/2020. He is seriously ill and nobody is taking care in the jail. Since the case is running on the cause list from more than 6 months and could not be taken up yet. Petitioner is on verge of death in view of the aforesaid	May be mentioned before the respective Bench only where the matter is listed

				facts. It may kindly be heard in 08/01/2022.	
144.	Vinay Mistry 987041352	Sheru Yadav	I.A. No. 3 of 2021 IN Cr. Appeal No. 754/2019 (SJ)	The Appellant is in Judicial custody since 19.01.2019 and he is only person to earn the bread for the family and his family is solely dependent on him.	To be Listed subject to the availability of digitized record
145.	Brij Kishor Mishra 9835665939	Shailendra Rai	I.A. No. 1/2021 Cr. Appl. No. 882/2019 (D.B)	I.A. No. 1/2021 was filed on 2.3.2021 for grant of bail on suspending the sentences but up till now it has not been listed for its hearing and disposal, so it may be heard and.....	To be Listed subject to the availability of digitized record
146.	Brij Kishor Mishra 9835665939	Madan Mohan Rai & Anr.	I.A. No. 1/2021 Cr. Appl. No. 818/2019 (D.B)	I.A. No. 1/2021 was filed on 02.03.2021 for grant of bail on suspending the sentences but up till now it has not been listed for it's hearing and disposal, so it may be heard and disposed.	To be Listed subject to the availability of digitized record
147.	Ranjeet Kumar 9934485285	Bali Ram Thakur	Cr. Appl. (D.B) 48/2019	In the above mention case, appellant is aged about more than 80 years old and seriously ill. He was also admitted in PMCH due to cardiac problem. Earlier the case was listed before Hon'ble Bench on 15.09.2021. there after the case has been delisted. So, kindly list this case before Hon'ble Bench on priority basis.	To be Listed subject to the availability of digitized record
148.	Dhirendra Kumar Singh 9525323633	Sonu Kumar	Cr. Misc. No. 64099/2021 (consolidated list)	The marriage of the sister of petitioner has been fixed on 13.02.2022. marriage preparation is pending due to .... of money because money is deposited in Bank Account of the petitioner is santriyng mistry. He is custody since 10.9.2021. co-accused has been	May be mentioned before the respective Bench only where the matter is listed

				granted bail of this Hon'ble Court. Therefore, this case may be heard or priority basis for the ends of justice as early.	
149.	Mr. Saroj Kumar 9334281109	Lakshaman Sharma	Cr. Misc. e-filing No.EC-BRHC-0100225-2022 (Tied-up) Provisional Bail	R.Bail of petitioner was rejected 24.11.2021 at second time by his lordship Hon'ble Mr. Justice Ashutosh Kumar. Petitioner is in custody since 28.07.2020. he has been alleged u/s 341,323,307,504,506 & 34 of IPC latter on 302 of IPC was added. No specific allegation on petitioner to assault deceased. One day prior to occurrence pre-marriage ceremony of Petitioner's daughter was performed but due to custody of him it could not take place. Several dates for marriage of daughter of petitioner was extended in the past but There is no chance of further extension on the ground of custody of petitioner and it has been fixed on 06.02.2022. And in above compulsion petitioner has to file the provisional bail for one month before the Hon'ble Patna High Court. Hence the matter is urgent and may be permitted to list before appropriate bench for early hearing.	To be Listed as Tied-up matter
150.	Rupesh Kumar 8809469340	Md. Sonajir @ Md. Sonazir	Cr. Rev. (Token) No. 69337/2021	Petitioner being informant of Singheshwar P.S. case No. 156/20 has filed case and magistrate has taken cognizance. But District Judge without application of judicial	No Urgency

				mind, has quashed the order of cognizance and ..... back the matter to Court below, in very improper manner. So kindly heard this case. On early basis.	
151.	Dhaneshwar prasad Gupta 9835850205	Ramrati Yadav	Cr. Appl. No. 4876/2021 (S.J) (consolidated list SL. No. 2966)	That the appellants have been granted provisional bail vide order date 30.11.2021 for one month, after the conviction. The time of the provisional bail has been expired. The time of provisional bail is to necessary and urgency to extent or confirm by this Hon'ble Court.	May be mentioned before the respective Bench only where the matter is listed
152.	Mr. Manish Chandra Gandhi 9852475451	Parmeshvar Ray and Others.	EC-BRHC01-01063-2022- Cr. Appeal (SJ)	Three appellants have been convicted for R.I. for 3 years for an offence U/S-307 of the I.P.C. vide judgement dated 10.12.2021 passed by the learned Addl. Sess. Judge- 13, Vaishali at Hajipur in Sess. Tr. No.-175/1999 and they were allowed provisional bail for 1 month for filing appeal before this Hon'ble High Court which is going to be ended on 10.01.2022. Three appellants are aged about 80, 70 and 86 years therefore, they humbly pray for listing this appeal before 10.01.2022.	Office to verify
153.	Zainul Abedin 9835283486	Hasmuddin Ansari and Anr.	Cr. Misc. No. 69285 of 2021 (R. Bail)	Both the Petitioners are old age persons about 80 years of age and they are very ill inside the jail. One of them is unable to move even for the bathroom and the conditions is very miserable. A petition has already been submitted to the Superintendent of jail West Chamaparan	May be mentioned before the respective Bench only where the matter is listed

				which is being annex with this mentioning slip. Hence this mentioning.	
154.	Ramendra kumar Bharti 9608121001	Manzar Hussain	Cr. Misc. No. 54388 of 2021 (A. Bail}	The petitioner is a political person who have to contest in the forthcoming ward Election in the city of Gaya and he was named in this false and fabricated case on the instance of the political enemies of this petitioner. Hence this mentioning slip for the early hearing of this matter.	May be mentioned before the respective Bench only where the matter is listed
155.	Mr. Anurag Saurav 9431602901	Singho Mandal @ Sindheswar Mandal	I.A No. 01 of 2021 in Criminal Appeal(DB) No.1128 of 2018	Mentioning was accepted on 09.04.2021 at S. No./91 and direction was issued to list the matter but the matter was not listed till date, As the appellant is in custody for a period of more than eight years and the interlocutory application is pending for hearing of appeal.	Office to verify and to be listed if earlier mentioning allowed
156.	Anil Kumar Singh 9835233506	Ranjeet Kumar	Cr. Misc. Token No. 68449/2021 (quashing)	The present quashing application has been filed on behalf of the petitioner .....police station case No. 68/20 but due to mistake two P.D.F has been submitted due to which two Token no. has been generated i.e. cr. Misc. Token No. 68323 of 2021 and 68449/2021 hence kindly therefore the 2 <sup>nd</sup> Token No. i.e. 68449/2021.....	Office to verify and to do the needful
157.	Awadhesh Prasad Sinha 9472941110	Santan Kumar	Cr. Rev. No. 585/2021	The petitioner is juvenile ..... is in jail since long. His mother is seriously ill. He is in jail since 18.04.2020.	May be mentioned before the respective Bench only where the matter is listed

158.	Subodh Kumar Barnwal 8862896983	Chhotelal Ram	Cr. Misc. No. 60637/2021 (R. Bail)	Above case was dismissed for default and now it has been restored on 22.12.2021 ... Cr. Misc. No. 70661/21. It may be listed next Wednesday. The petitioner is in custody since 4 years above.	Office to verify and to do the needful
159.	Shambhu Sharan Singh 9386066268	Suraj Saw	Cr. Misc. No. 43647/2021 (consolidated list)	Because, the petitioner is being ..... by the local police of west Bengal where the petitioner is residing and the case relates to offence u/s 498(A) of IPC. And section 4 of D.P Act on a complaint filed by his wife (O.P. No. 2) with the concocted story. Apprehension of petitioner's arrest is in serious position as police person not ready to obey the order of Hon'ble apex Court in such a matter.	May be mentioned before the respective Bench only where the matter is listed
160.	Shambhu Sharan Singh 9386066268	A. Lal	Cr. Misc. No. 19420/2021(A. Bail)	Because, the petitioner has been arrested by the police concern and the present petition become infructuous. It is therefore the petitioner is praying for withdrawn of present Anticipatory Bail application.	May be mentioned before the respective Bench only where the matter is listed
161.	Pravin Kumar 9835251458	Zulauarnain Azam @ Zulfi	EC.BRHC01-82901/2021 (R. Bail)	The present case has been filed on 8.12.2021 but till date token no. and cr. Misc. No. has not been generated and the petitioner has been ..... who is in custody since 17.8.2021. so, it may kindly be generated cr. Misc. No. and heard on priority basis.	Office to verify
162.	Chandra Mohan Jha 9546848735	Ranjan Kumar Singh @ Rocky @ Ranjan Singh	Cr. Misc. No. 66345/2021	The petitioner is suffering from neurological problem and this treatment is	May be mentioned before the respective

				going on. He is in custody since 21.08.2021 in excise case. His treatment is discontinued due to his custody and his condition is deteriorating. May kindly list this case as priority basis.	Bench only where the matter is listed
163.	Arun Kumar Singh 9431043204	Sarita Devi	Cr. Rev. No. 248/2018	The petitioner wants to withdraw.	To be Listed for withdrawal
164.	Mr Rajesh Kumar Sinha 9931265501	Subodh kumar sinha.	Cr. Misc.no. 20925/2021	That the petitioner no. 2 of this case is seriously ill, so it may be listed and heard as soon as possible.	May be mentioned before the respective Bench only where the matter is listed
165.	Sanjana 8987262875.	Moiddin Rahma @Md. Moziur Rahman & Anr.	I.A. No. 04 of 2021 in Cr. App. (D.B.) No. 983 of 2015	The case, vide order dated 10.12.20_21, was ordered to be listed after receipt of report. The report has been received on 20.12.2021 (Letter No. 41; High Court Reference No. 20848). Appellant No. 2 is lady and is in custody for almost 7 years. Therefore, this case may kindly be heard on priority basis.	To be Listed subject to the availability of digitized record
166.	Mr. Devendra Kumar 9431094447	Sanjay Kumar Gupta	Cr. WJC. No. 1689/2019	The above criminal writ application is not listed anywhere, hence, the above criminal writ may kindly be listed before appropriate Bench. It is out of list. The above writ has been filed for proper investigation, the police is under political pressure as well as in collusion with accused persons consequently this case has been pending for more than two years. This case belongs to Advocate of Patna High Court his properties are being sold one by one. Hence, being	No Urgency

				seriousness of this Cr. Writ application may kindly be listed on priority basis.	
167.	Mr. Devendra Kumar 9431094447	Saleha Khatoon and others	Cr. Misc. No. 40411/2021 (A.B)	The above Anticipatory bail filed by these petitioner's who are pardanasin ladies offence under section 498(A) and others allied sections of I.P.C. having a serious apprehension of their arrest. Hence, the above Anticipatory bail application may kindly be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
168.	Surendra Kishore Thakur 9204528668	Umesh Das	Cr. Appl. No. 2317/2021	This application for bail of sc.st Act, this is fresh appeal, wrongly listed before the then Hon'ble Mr. Justice R.K. Mishra on 8.9.2021, and Hon'ble Court ordered to list in proper bench as it is not tied up, matter, but there after case still not listed in any Bench, appellant is in jail.	Office to verify and to be listed before the appropriate Bench